

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1971**

**TO BE ANSWERED ON THURSDAY, THE 28<sup>TH</sup> JULY, 2016**

**Autonomy of Election Commission of India**

**†1971. SHRI GANESH SINGH:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the steps taken/being taken by the Government for making the Election Commission of India (ECI) more independent and efficient to ensure free and fair elections in the country;**
- (b) whether the budget of ECI is drawn from the consolidated fund of India and if so, the details thereof along with the process of annual budgetary allocation for ECI;**
- (c) whether the Government proposes to make budgetary allocation for ECI on the lines of UPSC; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)**

- (a): Election Commission of India is an independent and constitutional body established under article 324 of the constitution. Article 324 of the constitution empowers the Election Commission, the superintendence, direction and control of the preparation of the electoral rolls for, and the conduct of, all elections to Parliament and to the Legislature of every State and of elections to the offices of President and Vice-President held under the Constitution.**
- (b),(c) & (d): Information is being collected and will be laid on the Table of the House.**

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